

**NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH**  
**COURT III**

111. Contempt Petition/13/2023 I.A. 1263/2023 in  
C.P.(IB)-70(MB)/2022

CORAM: MS. LAKSHMI GURUNG, MEMBER (J)  
SH. CHARANJEET SINGH GULATI, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL  
COMPANY LAW TRIBUNAL ON **12.06.2024**

NAME OF THE PARTIES: Shimnit India Private Limited

VS

Rushabh Precision Bearings Limited.

**Appearance**

**For Applicant:** Adv. Noopur K. Dalal, through VC in Contempt  
Petition 13/2023

**For Respondent:** Mr. Rajesh Vora present in person in Contempt  
Petition 12/2023  
Adv. Hemal Ganatra, through VC in IA 1263/2023

SECTION 7 OF THE IBC, 2016

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**ORDER**

**Hearing Through: Virtually and Physical (Hybrid) Mode**

**Contempt Petition/13/2023**

Learned counsel for the Respondents mentioned in the morning that due to personal difficulty he would not be available today.

When the matter was called on its turn, Mr. Rajesh Vora, R-1 appeared in person and submitted a letter dated 10.06.2024 issued by M/s Sunil Vakawala & Associates, Chartered Accountant addressed to Mr. Rajesh Vora, which is reproduced below:

*“Respected Sir,*

*This is regarding Audit of Rushabh Precision Bearings Ltd. for  
Financial Years 2021-22 and 2022-23.*

*Regarding Audit of Financial Year 2021-22, the same is being finalized in co-operation and support of IRP Mr. Keyur Shah. The said Audit is in final stages of conclusion and which will be finalised very soon.*

*Regarding Audit of Financial Year 2022-23, the same has also sorted and being worked out with the support and cooperation of IRP Mr. Keyur Shah, we require 2-3 week time to complete the same.*

*Thanking you.*

*Yours Faithfully,  
For Sunil Vankawala & Associates  
Chartered Accountants*

Learned counsel for RP (Erstwhile) submits that she has been briefed that RP is not getting any cooperation from the suspended director. However, the above letter states otherwise. Let Mr. Keyur Shah, IRP remain present on the next date of hearing i.e. on **31.07.2024**.

In the mean-time Respondents are directed to file reply within a period of **two weeks** failing which right to file reply shall stand forfeited.

**IA 1263/2023**

This application has been filed by the RP, Mr. Keyur Shah under section 66 of IBC seeking direction to the Respondents to bring back approximately Rs.11.85 Crore. Reply by R-1 and R-6 are on record. List this matter on **31.07.2024**.

Sd/-  
CHARANJEET SINGH GULATI  
Member (Technical)

//MANISH TIWARI//

Sd/-  
LAKSHMI GURUNG  
Member (Judicial)